Ordinance 28 (XXVIII)
HONORARY PROFESSORS

1. The Majlis-i-Muntazimah (Executive Council) may appoint any outstanding scholar or eminent person resident, in Delhi, whose association with the University would help in furtherance of the academic activities of the University as an Honorary Professor for a period of two years. This period may, however, be extended for a period of only one year.
2. The Head of the Department concerned in consultation with his/her colleagues in the Department, may propose to the Shaikhul Jamia (Vicc-Chancellor) the appointment of a person as Honorary Professor and the Shaikhul Jamia (Vice-Chancellor) may, after satisfying himself recommend the appointment to the Majlis-i-Talimi (Academic Council) and the appointment will be made by the Majlis-i-Mutazimah (Executive Council) on the recommendation of the Majlis-i-Talimi (Academic Council).
3. No person shall be appointed or continued as Honorary Professor on his/her attaining the age of 65 years.
4. An Honorary Professor shall be expected to be associated with the normal academic activities of the Department to which he/she is attached.
5. He/She shall not be a member of any committee of the University except that of the Board of Studies of the Department concerned.
6. An Honorary Professorship will carry with it no financial commitment for the University or responsibility for providing residential accommodation.